

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.304**

IA-2430/2021 IA-2452/2021 IA-2663/2021 IA-2696/2021 IA-1425/2021 IA-4117/2021 IA-4077/2021  
IA-2791/2021 IA-2801/2021 IA-287/2021 IA-796/2021

IN

IB-1348(ND)/2019

**IN THE MATTER OF:**

M/s. Nisus Finance & Investment Managers LLP & Anr.

...**APPLICANT/PETITIONER**

**Vs.**

M/s. Earthcon Universal Infratech Pvt. Ltd.

....**RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 06.10.2021**

**CORAM:**

**SHRI P.S.N PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Adv. Dhruv Gupta Chandra Shekhar Yadav Adv Adv. Shikhil  
Suri, Adv. Nikita Thapar and Adv. Komal Gupta, DV Videh  
Vaish, Fahim Khan And Lalit Mohan

For the NPCL

: Tenzen Tashi Negi, Advocate

For the RP

: Rishabh Jain, Advocate

**ORDER**

**IA-2430/2021 IA-2663/2021 IA-2696/2021 IA-1425/2021 IA-4117/2021 IA-4077/2021 IA-287/2021 IA-796/2021:-**

Let this IAs be posted on 02.11.2021.

**IA-2801/2021:-**

IA No. 2801/2021 stands disposed of in the light of the directions issued in IA No. 1822 of 2021 on 01.07.2021.



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**IA-2791/2021:-**

Heard the submissions made by the Counsel for the Applicant. Counsel for the Resolution Professional is present. Counsel for the Resolution Professional is directed to file reply within two weeks. Post this matter after two weeks.

List the matter on 02.11.2021.

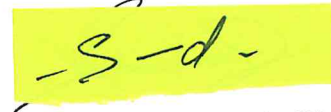
**IA-2452/2021:-**

Heard the submissions made by the Applicant. Counsel for the non-applicant (Greater Noida Development Authority) and IRP are directed to file their reply within 10 days. Post this matter after two weeks.

List the matter on 02.11.2021.



(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)



(P.S.N PRASAD)  
MEMBER (JUDICIAL)

IB-1348/2019  
06.10.2021